



\$~44 to 59

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 4265/2022, CRL.M.A. 17485/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(45)

+ CRL.M.C. 4604/2022, CRL.M.A. 18675/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(46)

+ CRL.M.C. 4710/2022, CRL.M.A. 19045/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY





LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (47)CRL.M.C. 4753/2022 & CRL.M.A. 19173/2022 **MANISH JAIN**Petitioner Ms. Purti Gupta and Ms. Henna Through: George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (48)CRL.M.C. 4760/2022, CRL.M.A. 19184/2022 **MANISH JAIN**Petitioner Through: Ms. Purti Gupta and Ms. Henna George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (49)CRL.M.C. 4921/2022 & CRL.M.A. 19744/2022 **MANISH JAIN**Petitioner Ms. Purti Gupta and Ms. Henna Through: George, Advocates.

versus





INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (50)CRL.M.C. 4960/2022, CRL.M.A. 19824/2022 +.....Petitioner **MANISH JAIN** Ms. Purti Gupta and Ms. Henna Through: George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (51)CRL.M.C. 5083/2022 & CRL.M.A. 20301/2022 **MANISH JAIN**Petitioner Through: Ms. Purti Gupta and Ms. Henna George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate.

(52) + CRL.M.C. 5115/2022, CRL.M.A. 20419/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus





INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(53)

+ CRL.M.C. 5121/2022, CRL.M.A. 20457/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(54)

+ CRL,M.C. 5134/2022 & CRL,M.A. 20526/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(55)

+ CRL.M.C. 5175/2022 & CRL.M.A. 20676/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.





versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Mr. Dhananjai Rana, Advocate. Through: (56)CRL.M.C. 5280/2022, CRL.M.A. 21013/2022 **MANISH JAIN**Petitioner Ms. Purti Gupta and Ms. Henna Through: George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate. (57)CRL.M.C. 5824/2022, CRL.M.A. 22904/2022 **MANISH JAIN**Petitioner Through: Ms. Purti Gupta and Ms. Henna George, Advocates. versus INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTDRespondent Through: Mr. Dhananjai Rana, Advocate.

(58)

+ CRL.M.C. 5940/2022, CRL.M.A. 23279/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna





George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

(59)

+ CRL.M.C. 6023/2022 & CRL.M.A. 23615/2022

MANISH JAINPetitioner

Through: Ms. Purti Gupta and Ms. Henna

George, Advocates.

versus

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY

LTDRespondent

Through: Mr. Dhananjai Rana, Advocate.

CORAM:

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA <u>O R D E R</u>

% <u>01.04.2025</u>

CRL.M.A. 20420/2022 in CRL.M.C. 5115/2022, CRL.M.A. 20458/2022 in CRL.M.C. 5121/2022, (exemption)

- 1. Allowed, subject to all just exceptions.
- 2. Applications stand disposed of.

<u>CRL.M.A. 12700/20234, CRL.M.A. 12688/2023, CRL.M.A. 12697/2023, CRL.M.A. 12703/2023, CRL.M.A. 12701/2023, CRL.M.A. 12691/2023 (for condonation of delay)</u>

1. By way of the present applications, the petitioner seeks condonation of delay of 18 days in filing the counter.





- 2. For the reasons stated in the applications, delay of 18 days in filing the counter is condoned.
- 3. Thus, the applications stand disposed of.

<u>CRL.M.A. 12737/2023, CRL.M.A. 13476/2023 (for condonation of delay)</u>

- 4. By way of the present applications, the petitioner seeks condonation of delay of 17 days in filing the counter.
- 5. For the reasons stated in the applications, delay of 17 days in filing the counter is condoned.
- 6. Thus, the applications stand disposed of.

CRL.M.C. 4265/2022, CRL.M.C. 4604/2022, CRL.M.C. 4710/2022, CRL.M.C. 4753/2022. CRL.M.C. 4760/2022, CRL.M.C. 4921/2022. CRL.M.C. 4960/2022, CRL.M.C. 5083/2022, CRL.M.C. 5115/2022, CRL.M.C. 5121/2022. CRL.M.C. 5134/2022, CRL.M.C. 5175/2022, CRL.M.C. 5280/2022, CRL.M.C. 5824/2022, CRL.M.C. 5940/2022 CRL.M.C. 6023/2022

- 3. Pleadings are complete.
- 4. Both the parties are directed to file their written submissions, not running into more than three pages and relevant case laws they want to rely upon. Let the same be filed, at least two days prior to the next date of hearing.
- 5. List for final disposal on 21.08.2025.
- 6. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J

APRIL 1, 2025/vc

Click here to check corrigendum, if any